

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 370 of 2021

Bhikhan Turi Petitioner
.....
Versus
The State of Jharkhand Opposite Party

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Binod Kr. Jha, Adv.
For the Opposite Party : Mr. Rajendra Ram Ravi Das, A. P. P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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03/25.03.2021 Heard learned counsel for the petitioner and learned counsel for the State.

The petitioner is accused in connection with Hariharpur P. S. Case No. 58 of 2019 corresponding to Spl. POCSO Case No. 155 of 2019 registered under Sections 376 (3) of the Indian Penal Code and 6 of the POCSO Act and is pending in the Court of learned Additional Sessions Judge, IXth -cum-Spl. Judge-POCSO, Dhanbad.

It has been submitted by the learned counsel for the petitioner that the petitioner is in custody since 25.10.2019. Investigation has already been completed and the petitioner is ready to co-operate with the trial. It has been further submitted that the petitioner has been falsely implicated in this case. On the above fact, prayer for bail has been made.

On the other hand, learned A. P. P. has opposed the prayer for bail and has submitted that there is direct allegation of rape against this petitioner supported by the statement of the prosecutrix recorded under Section 164 of the Cr. P. C.

Considering the nature of allegation, I am not inclined to enlarge this petitioner on bail at this stage. Accordingly, the bail application is hereby rejected.

(Rajesh Kumar, J.)

Kamlesh/